

The price of the common man's fuel, soft coke was not increased during the last price revision. This price has been retained at Rs. 175.00 per tonne which is the price prevailing since 1982 and is considerably lower than the actual cost of manufacture of this fuel.

(d) No direct gain accrues to the coal producing States on account of revision of coal prices. However, indirectly the States gain as sales tax is levied by the States on sales of coal and is usually on an *ad-valoram* basis. Though royalty on coal, payable to the State Governments, is fixed on tonnage basis and not linked to the prices of coal, cesses on coal are levied by some of the State Governments which have also gone up with the upward revision of coal prices. The rates of cesses are not uniform and vary from State to State as well as from year to year.

National Cadet Corps as Second Line of Defence

*111. SHRI B.V. DESAI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Central Advisory Committee of the National Cadet Corps has recommended that the organisation should be developed as a second line of defence;

(b) if so, whether the Committee felt that the NCC training at present laid more emphasis on adventure and in a way neglected the military aspect;

(c) if so, whether Government have considered this proposal seriously in view of the possible threat from the neighbouring countries;

(d) if not, the main reasons thereof; and

(e) the other steps being taken to improve the second line of defence ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) to (e) The Central Advisory Committee of the NCC has not recommended that the Organisation should be developed as a second line of defence. However, during the Committee's discussions on 15-3-1984 on a question whether an Evaluation Committee should be appointed to go into the questions of the aims, objectives, training programmes and achievements of the NCC, the possibility of using the NCC as a second line of defence was mooted.

2. The Central Advisory Committee recommended that a Committee, headed by the Raksha Rajya Mantri be constituted to go into all these aspects. The constitution of the Evaluation Committee is under consideration.

[Translation]

Generation of Black Money in Film Industry

*112. SHRI MOOL CHAND DAGA : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of large-scale generation of black money in the film industry ;

(b) if so, have Government investigated into the reasons for large-scale generation of such money in the film industry and, if so their findings ;

(c) action taken by Government to check in flow of black money in the film industry and the results thereof ; and

(d) whether Government propose to take stringent measures against the people in the film industry indulging in investment of black money and evasion of income-tax ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Govern-

ment is aware of tax evasion in the film industry.

(b) National Institute of Public Finance & Policy have been asked, *inter-alia*, to identify the important sectors of economy in which black money is generated and causes which give rise to it. Their report is awaited.

(c) Whenever any specific information about tax evasion is received, appropriate action is taken under relevant Acts.

(d) The Government is taking all possible measures to check the circulation and proliferation of black money through appropriate legislative and administrative measures.

[*English*]

Progress under 20-Point Programme

*113. SHRI AMARSINH RATHAWA : Will the Minister of PLANNING be pleased to state :

(a) the achievements/progress made in various States in implementing the 20-Point Programme ;

(b) whether any Committee has been appointed to make an assessment of achievements made by States under the 20-Point Programme ;

(c) if so, the findings of the Committee ; and

(d) other steps being taken to implement 20-Point Programme throughout the country for the benefit of poor Adivasis in the country ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : (a) Statements giving the progress of implementation of the 20-Point Programme upto December, 1984 in all States except Tripura and Nagaland for which information is upto November, 1984 are placed

on the Table of the House. [Placed in Library. See No. LT-413/85].

(b) and (c) While no Committee has been appointed by the Government of India to make an assessment of the achievements under the 20-Point Programme in States, regular monitoring of the Programme on a monthly and quarterly basis is being undertaken by the Planning Commission and the concerned Central Ministries. Implementation and monitoring committees have also been set-up in the States at different levels.

(d) The development of Scheduled Tribes is sought to be ensured through the instrument of the Tribal Sub-Plan. Under this, a package of services is provided to beneficiary families to meet their specific needs, to raise their level of living and to give them income generating schemes to enable them to cross the poverty line.

Industrial Progress in Jammu and Kashmir

*114. PROF. SAIF-UD-DIN SOZ : will the Minister of PLANNING be pleased to state :

(a) whether Jammu and Kashmir State's share in industrial progress has remained, abysmally low ; and

(b) if so, the remedial measures taken thereof ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : (a) and (b). For historical reasons, the State of Jammu & Kashmir has remained comparatively backward industrially. One of the important objectives of Government Policy is to correct regional imbalances and to secure the industrialization of backward areas of the country. In the case of Jammu and Kashmir, Government have sought to do this by preferential treatment to the State in promoting industries consistent with its natural endowment and growth potential. The measures adopted for this purpose include the